CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 87474 of 2013

(Arising out of Order-in-Original No. 49//P-III/COMMR/CEX/2012-13 dated 11.03.2013 passed by the Commissioner of Central Excise & Service Tax, Pune III)

M/s. Henkel Adhesives Technologies (I)Pvt Ltd. …..Appellant
10th & 11th Floor, Kesar Solitaire, Plot no. 5,
Sector 19, Palm Beach Road, Sanpada,
Navi Mumbai

Vs.

Commissioner of Central Excise & Service Tax, …..Respondent
Pune III
41-A, ICE House, Sassoon Road,
Pune

APPEARANCE:

Ms. Hanisha Jatania, CA for the appellant
Shri Xavier Mascarenhas, Supdt (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85370/2024

DATE OF HEARING: 27-03-2024
DATE OF DECISION : 27-03-2024

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

//SR